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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

**O. A. NO. 260/000063 OF 2014
Cuttack the 20th day of February, 2014**

CORAM

**HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER
HON'BLE MR. R. C. MISRA, ADMINISTRATIVE MEMBER**

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Sulochana Tarai,
aged about 25 years,
D/o Pathani @ Pathani Tarai,
Village- Tarapi, P.O.- Soran,
P.S.- Tangi, Dist- Khurda.

...Applicant

(Advocates: M/s- M.K.Khuntia, B.Ray, G.R.Sethi, J.K.Digal, Ms. B.K.Patnaik S, Nanda)

VERSUS

Union of India Represented through

1. Secretary,
Railway Board, Railbhawan,
New Delhi.
2. Chief General Manager,
East Coast Railway,
Samanta Bihar, Chandrasekharpur,
Rhubaneswar, Dist- Khurda.
3. Divisional Railway Manager,
East Coast Railway,
Khurda Road Division,
At/PO- Khurda Road,
P.S.- Jatni, Dist- Khurda.
4. Senior Personal Officer,
East Coast Railway Manager,
Chief Personnel Officer, Khurda Road Division,
At/PO- Khurda Road,
P.S.- Jatni, Dist- Khurda.

... Respondents

(Advocate: Mr. T.Rath)

Attler

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Copy of this OA has been served on Mr. T.Rath, Ld. Standing Counsel appearing on behalf of Respondents, who accepts notice for all the Respondents in this OA. Registry is directed to serve notice, in terms of sub rule 4 of Rule 11 of the CAT (Procedure) Rules, 1987 for onward transmission. Heard Ms. Babita Kumari Patnaik, Learned Counsel for the Applicant, and Mr. T.Rath, Ld. Standing Counsel appearing on behalf of Respondents and perused the materials placed on record.

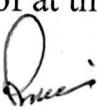
2. The instant O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for a direction to the Respondents to quash the cut off date dtd. 23.07.13 and declare the same as arbitrary under Annexure-A/4 and further to direct the Respondent to extend the benefit of Annexure-4 in the case of applicant. We find from the record that Annexure-A/4 is a communication from DE (P&A), Railway Board, New Delhi to the General Manager, All Indian Railway EcoR, Bhubaneswar for dispensation of written test for recruitment of wards under LARSGRESS.

3. On being confronted ~~that~~ whether after issuance of the notification dated 23.07.2013 addressed to the General Manager, E.Co.Railways, Bhubaneswar, the applicant has approached any departmental authority, Ms. Patnaik seeks leave of this Tribunal to approach the departmental authorities within a period of two weeks through representation. Prayer is allowed. Accordingly, we dispose of this Original Application, by giving liberty to the applicant to make a comprehensive representation within a period of 15 days hence before the appropriate

A. Miller

authority & on receipt of the representation, if filed by the applicant within a period of 15 days, the authority is directed to consider the same and pass a reasoned and speaking order within a further period of eight weeks and communicate the result thereof to the applicant. While making representation/appeal, the applicant is advised to enclose a copy of this order, which may be taken care of by the Respondents.

4. With the aforesaid observation and direction, this O.A. stands disposed of at the stage of admission itself. No costs.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

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